## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/422A/ (IB)/2017

NAME OF THE PETITIONER(S)

: LAXMINARAYAN COTTON COMPANY

NAME OF THE RESPONDENT(S)

: GURUVAYUR SPINNING MILLS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

VIGNESH

VENKAT

COUNSEL FOR THE RESPONDENT

Aaslish Jan Dunie Foe Susera & Susum

Coul pe le Petitre

## **ORDER**

Counsel representing both the parties are present. Counsel for respondent stated that the matter has been settled by way of a compromise between the parties. In pursuance of the settlement and the terms of settlement entered into by both the parties, counsel for respondent handed over a DD for Rs.1 lakh and the balance amount will be paid in instalments. In this regard an affidavit has been filed, signed by both the counsel. Both the counsel prayed time for filing a joint memo of compromise after receipt of the post-dated cheques from the respondent. Counsel for petitioner stated that he has received the affidavit and the Demand Draft. Time is extended at their request. Put up on 20.11.2017 at 10.30 A.M.

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K Anantha Padmanabha Swarny Member (Judicial)

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